

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 885
ANSWERED ON-25.07.2023

FUNDS OF NREGA

885. SHRI VENKATESH NETHA BORLAKUNTA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether 'Panchayat' is a State Subject under Constitution;
- (b) whether Article 243G of Part IX provides that Legislature of State endow the Panchayats with such powers and authority as may be necessary to function as institutions of self-government; and
- (c) if so, the reasons for which the Government is planning to release funds of National Rural Employment Guarantee Act (NREGA) directly to the beneficiaries of the scheme instead of routing through State Government?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) & (b) Yes, Sir.

(c) The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, is an Act to provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

The funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is released as per the provisions of the Mahatma Gandhi National Rural Employment Guarantee Act and guidelines. Central Government is making wage payments for unskilled components directly into the Bank/Post office accounts of the beneficiaries as per the Direct Benefit Transfer protocol through a National Electronic Fund Management System (Ne-FMS) in NeFMS implementing States and funds for material and administrative components are released to the State Treasury under the Scheme.
